

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 61 of 2026 (SZ)

IN THE MATTER OF:

**Kambala Ramanjineyulu,
Anantapuramu.**

... Applicant

..Vs..

**State of Andhra Pradesh,
Through the Chief Secretary
And Others.**

...Respondent(s)

**REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
RESPONDENT No.4**

Date: 13.07.2026



**K. RAVINDRANATH,
ADVOCATE**

Enrolment No.889 of 1983

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,

Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
In Original Application (O.A) No.61 of 2026 (SZ)

IN THE MATTER OF:

Kambala Ramanjineyulu, Anantapuramu. ... Applicant

Versus

State of Andhra Pradesh And Ors ... Respondent(s)

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Date: 07.07.2026
Place: Anantapuramu

M. Sankar
Andhra Pradesh Pollution Control Board
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Anantapuram.

**LATEST STATUS REPORT OF AP POLLUTION CONTROL BOARD
SUBMITTED IN COMPLIANCE TO THE HON'BLE NATIONAL GREEN
TRIBUNAL, CHENNAI ORDER DT:16.04.2026 IN OA. NO.61 OF 2026 (SZ).**

1. It is submitted that, the Hon'ble National Green Tribunal(NGT),has registered the Original Application (O.A.) No.61 of 2026 (SZ) submitted petition to the Hon'ble National Green Tribunal, Southern Bench, Chennai "Kambala Ramanjineyulu", against M/s. Suguna Sponge & Power Private Limited (formerly known as Sai Sindhu Industries), located in Bogasamudramvillage, TadipatriMandal, Ananthapuramu District causing severe environmental pollution and for undertaking illegal expansion of its sponge iron and steel manufacturing unit situated in Anantapuramu District, Andhra Pradesh". The applicant requests the Hon'ble NGT to revoke the impugned EC order dated 05.02.2024 issued to M/s. Suguna Sponge & Power Private Ltd., and initiate proceedings under the Environment (Protection) Act, and impose penal actions.

2. OrdersoftheHon'bleNationalGreenTribunaldated16.04.2026

The Hon'ble National Green Tribunal, Southern Bench heard the case on 16.04.2026 and issued the following directions:

1. *"Let notice be issued to the respondents through the Tribunal as well as privately.*
2. *The learned counsel Mr. K. Ravindranath accepts notice on behalf of Respondents No.1,3,4 & 5.*
3. *Post the matter on 14.07.2026. In the meanwhile, the respondents are directed to file their respective replies/reports."*

A copy of the Hon'ble NGT(SZ), Chennai order dated. 16.04.2026 is enclosed as **Annexure-I.**

3. Details of the industry:

- a) M/s. Sugna Sponge & Power Pvt. Ltd, is located at Sy.No.311 A & B, Bhoghasamudram (V), Tadipatri (M), Ananthapuramu District and is a Steel Plant.
- b) The Google Coordinates: **78°00'02.0"E, 15°00'52.0"N.**
- c) **The Total Area** of the plant is 75.04 acres and the **total Built up area** is 29.0 acres.

M. Sankar
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Anantapuram.

- d) **Nearest Habitation** is Indiramma Colony, Bhogasamudram (V) is existing at a distance of about 140 m in eastern direction from the boundary of the existing industry. Also, Banjara Colony (having about 20 Nos of houses) is at a distance of about 50 m from the existing boundary of industry in Northern direction and Bugga (V) is distance of about 1.3 Kms in South – Eastern direction from the industry.
- e) **Nearest Water Body** is Penna River is existing at a distance of about 07 Kms from the industry in southern direction.
- f) **Green belt** in an area of about **20 acres** within the premises.

g) **Brief Description Process of the Industry:**

Sponge Iron Plant: The process involves reducing iron ore with coal. The reduction is carried out in a rotary kiln at a predetermined temperature and controlled atmosphere. The input raw materials i.e., iron ore, coal, etc in the required calibrated sizes are fed into the rotary kiln, which is inclined and rotates at a required range of speeds. Due the inclination and the rotary motion of the kiln, the raw materials move from the feed end to the discharge end. In the process it gets preheated and reduced to sponge iron. The material discharged from the kiln taken into a rotary cooler where the material is cooled. The cooled product at about temperature of 1000°C. The product, which consists of sponge iron and nonmagnetic such as char etc., is screened to different size fractions and then magnetically separated by means of magnetic separators. Sponge iron is taken to a storage bin. The char which is nonmagnetic and contains certain amount of carbons, is taken into a separate bin and can be used as fuel.

Power Plant: In the Waste Heat Recovery Power Generation, the hot gases from the DRI kiln are passed through dust settling chamber (DSC) to remove coarse solids and after Burning Chamber (ABC) to burnt CO completely. The resultant hot gases from ABC are used in the Waste Heat Recovery Boiler for the generation of power.

MS Billets & TMT Bars: The Sponge Iron, MS Scrap & Pig Iron are melted in the electrical induction furnace at a temperature of 1600°C and the resultant molten metal is being sent to continuous casting machines using ladle to form MS Billets. Hot MS Billets from the Continuous Casting Machine (CCM) of furnace division are directly fed into the Rolling Mill to form TMT Bars. Partly the MS Billets are re-heated in re-heating furnace and then fed into the Rolling Mill for producing TMT Bars. The impurities in the melting process is removed as slag and is being crushed in their onsite crusher for recovery of metals. The inert material after crushing of slag is utilized for in house brick manufacturing.


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Regional Office, Anantapuram.

- h) The industry had obtained **1st Environmental Clearance** from SEIAA, Andhra Pradesh, MoE&F, GOI, New Delhi, vide order dt: 11.06.2008 for expansion of Sponge Iron Plant i.e., Sponge Iron plant - 100 TPD (1 x 100 TPD) to 175 TPD (1 x 100 TPD + 1x 75 TPD Kilns) with 8MW Power Plant (4.0 MW WHRB and 4.0 MW Biomass based power plant).
- i) The industry had obtained the Consent to Establish (CTE) of the Board vide order dated 07.08.2009 for manufacture of Sponge Iron – 175 TPD and Co Generation Power Plant – 8 MW. The industry had obtained the Consent to operate (CTO) & Hazardous Waste Authorization (HWA) of the Board from time to time and latest CTO&HWA was issued by the Board office, Vijayawada vide order dated 05.04.2025 with a validity up to 31.12.2025 for manufacture of the **Sponge Iron- 175 TPD and Co – Generation Power Plant – 8 MW**. Subsequently, the industry has obtained extension of validity of CTO & HWA of the Board vide order dated 17.10.2025 for further period up to **30.11.2027**.
- j) The industry has obtained CTE of the Board vide order dt:01.10.2020 for manufacture of M.S. Billets of capacity 80 TPD. Subsequently, the industry has obtained CTO from Zonal Office, Kurnool vide order dated: 16.11.2022 with a validity up to **30.09.2027** for manufacture of **MS Billets - 80 TPD** stipulating conditions.
- k) The industry has obtained CTE expansion of the Board vide order dt:30.03.2022 for manufacture of TMT Bars of capacity 700 TPD.
- l) The industry has obtained **2nd Environmental Clearance for expansion** from MoEF&CC, GOI, New Delhi, vide order dt: 05.02.2024 of Steel Plant – DRI Kilns (Sponge Iron from 57,750 TPA to 2,88,750 TPA), Induction Furnaces along with CCM&LRF (Hot Billets / Billets / Ingots from 26,400 TPA to 2,97,000 TPA), WHRB based Power Plant from 4 MW to 22 MW, AFBC based Power Plant from 4 MW to 16 MW, Establishment of New Pellet Plant (0.6 MTPA), Gasifier for Pellet Plant (21,000 Nm³/hr), Rolling Mills (TMT bars / Structural Steel) - 3,30,000 TPA, New Brick Manufacturing unit 33,000 Bricks/ day) at Bhogasamudram (V), Tadipatri (M), Ananthapuramu District.
- m) The industry has obtained CTE Expansion vide order dated 02.04.2024 for expansion of Steel Plant – DRI Kilns (Sponge Iron from 57,750 TPA to 2,88,750 TPA), Induction Furnaces along with CCM&LRF (Hot Billets / Billets / Ingots from 26,400 TPA to 2,97,000 TPA), WHRB based Power Plant from 4 MW to 22 MW, AFBC based Power Plant from 4 MW to 16 MW, Establishment of New Pellet Plant (0.6 MTPA), Gasifier for Pellet Plant (21,000 Nm³/hr), Rolling Mills (TMT bars / Structural Steel) - 3,30,000 TPA, New Brick Manufacturing unit 33,000 Bricks/ day) at Bhogasamudram (V), Tadipatri (M), Ananthapuramu District and subsequently, the industry has obtained CTE expansion amendment vide order dated 26.07.2024 for change in the DRI Plant Configuration from 2x350 TPD (2,31,000 TPA) to 1x700 TPD (2,31,000 TPA).


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Regional Office, Anantapuram.

- n) The industry has obtained **CTO Expansion** of the Board **partly** vide order dated 22.10.2025 with a validity up to **30.06.2026** for manufacturing of Rolling Mill (TMT bars / Structural Steel) (85% Hot charging with Hot Billets and remaining 15% through RHF with LDO as fuel) - 1000 TPD (or) 3,30,000 TPA.
- o) The industry utilizes water for cooling, dust suppression, gardening and domestic purposes. The industry has provided settling tanks for cooling water and is being recycled after settling. The domestic wastewater is disposed into Septic tank followed by soak pit.
- p) The Sponge Iron unit is majorly air pollution potential unit and source of air pollution is from the operations of the DRI Kilns. The fugitive emissions from the industry are generated while handling the raw materials, coal crushing, screening section, cooler discharge point, product separating houses and due to the vehicular movement.
- q) The industry is having 2 No's of DRI Kilns of capacity 75 TPD & 100 TPD for which the industry has provided Air Pollution Control Equipment i.e., Dust settling chamber and ESPs to control flue gas emissions from the DRI Kilns. The industry is also having 2 No's of WHRB Boiler of capacity 10 TPH each and also 1 No. of FBC Boiler of capacity 30 TPH to generate power of 8 MW. For FBC Boiler of capacity 30 TPH the industry has provided APCE i.e., ESP to control flue gas emissions from the FBC Boiler.
- r) The industry has provided Air pollution control Equipment i.e., bag filters for coal circuit, Iron ore circuit, stock house, cooler discharge I & II, product house to control dust emissions. The industry has provided energy meter for the operation of the APCE and is maintaining records.
- s) The industry has provided fixed rotating sprinklers of about 40 Nos along the internal roads near stock house, kiln area, CCR building, etc., to control fugitive dust emissions. Also, the industry has deployed 01 No. of tractor mounted water tanker for sprinkling water along the roads to control the fugitive dust emissions.
- t) The industry has provided interlocking system for air pollution control equipments provided for kiln with raw material feeding system so that the feeding of raw material would be stopped in case the air pollution control equipments fails.
- u) The industry has provided online stack monitoring system for the common stack attached to the 2 No's of kilns & Boiler and also provided connectivity to APPCB Server for live data display.
- v) The industry generates solid waste i.e., Char & Dolochar, Iron ore fines, Ash from ESP/bag filters and Ash from boiler. The Char & Dolochar is being used as fuel in the FBC Boiler, Iron ore fines is being sold to cement industries, Ash from ESP/bag filters & boiler is being sent to brick manufactures.
- w) The industry has installed 01 Nos., of continuous ambient air quality monitoring station (CAAQM) on the top of the Admin building at the industry premises and has provided connectivity to APPCB websites.


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A.P. Pollution Control Board
Regional Office, Anantapuram

4. Earlier, the APPCB has received complaints through Grievance programme at the Collectorate against the industry from the surrounding villagers stating that their agricultural lands is located near to the industry and also stated that the health of the nearby is affected due to the air pollution caused by the M/s. Sugna Sponge & Power Pvt. Ltd., In this connection, the officials of APPCB have inspected the industry and surrounding area and issued Notices on 21.11.2024 & 16.02.2026 to comply with. Subsequently, the industry has submitted reply stating that due to maintenance of their DRI Kiln the ABC caps were open for a short time. After completion of maintenance, the ABC caps were closed to control emissions in the area.
5. Further, it is to submit that, M/s. Sugna Sponge & Power Pvt. Ltd, Bhoghasamudram (V), Tadipatri (M), Ananthapuramu District has submitted intimation letter with regard to the withdrawal of the complaint given by the Sri Kambala Ramanjineyulu and the same was submitted to the Hon'ble Chairman AP Pollution Control Board, Vijayawada on 18.05.2026 for further course of action and the extract are as follows:

"you will recall that, your kind selves were please to file an application, O.A.No.61 of 2026 on the file of the Honourable National Green Tribunal, Chennai (Southern Zone), seeking revocation of the Environmental Clearance granted to M/s.Sugna Sponge & Power Pvt Ltd., under a bonafide impression that the same is not valid.

Upon verification of the records and after obtaining further legal advice from my area and also from the friends and well wishers, it has to my light that the matter as is instituted before the said tribunal cannot be effectively pursued, as the allegations made therein are factually incorrect and the application is also barred by limitation. In view of the same, I am of the considered opinion that I should withdraw the O.A filed before the said Tribunal.

In view of the above, the Original application filed before the said Tribunal may be withdrawn. A copy of this is also being forwarded to all the respondents in the O.A. in the NGT.

Kindly do the needful and withdraw the O.A forthwith before any further reports are filed by the respondents in the O.A"

6. Pray of the petitioner: -

The applicant requests the Hon'ble NGT to revoke the impugned EC order dated 05.02.2024 issued to M/s. Suguna Sponge & Power Private Ltd., and initiate proceedings under the Environment (Protection) Act, and impose penal actions.

- a) It is to submit that, M/s. Suguna Sponge & Power Private Ltd., has obtained Terms of Reference vide order No.IA-J-11011/52/2022-1A-II (IND-I) dt:12.08.2022 from the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi for the proposed expansion for DRI Kilns (Sponge Iron from 57,750 TPA to 2,88,750 TPA), Induction

H. Sankala
Environmental Engineer
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Furnaces along with CCM&LRF (Hot Billets / Billets / Ingots from 26,400 TPA to 2,97,000 TPA), WHRB based Power Plant from 4 MW to 22 MW, AFBC based Power Plant from 4 MW to 16 MW, Establishment of New Pellet Plant (0.6 MTPA), Gasifier for Pellet Plant (21,000 Nm³/hr), Rolling Mills (TMT bars / Structural Steel) - 3,30,000TPA), New Brick Manufacturing unit 33,000 Bricks/ day) at Bhogasamudram (V), Tadipatri (M), Ananthapuramu District.

- b) The proposed expansion activity is categorized as Category-A project as per EIA notification and project proponent has obtained TOR vide order dt:12.08.2022.
- c) The unit has submitted request to the APPCB for conducting Public Hearing on 04.05.2023 along with draft EIA report, Executive summary of both English and Telugu for the proposed expansion activity.
- d) As per the EIA reports furnished by the industry for carrying out expansion activity with an additional project cost of Rs.585 Crores within existing premises by acquired an additional area of 15.33 acres abutting the existing premises of 60 acres.
- e) The APPCB, Regional office, Anantapuramu was requested to display the EIA, Executive Summaries English and Telugu vide letters dt: 15.05.2023 to the Executive Officer/Panchayat Secretary, Bogasamudram (V), Tadipatri (M), Ananthapuramu District, Tahasildhar, Tadipatri (M), Ananthapuramu District, District Revenue officer & Additional District Magistrate, Anantapuramu, Chief Executive Officer, Zilla Parishad, Ananthapuramu, General Manager, District Industries Center, Ananthapuramu and others.
- f) Subsequently, as per the EIA Notification 14.09.2006 mentioned at Serial No.2.2, this office has submitted a Note file to the Collector & District Magistrate, Ananthapuram for further course of action and the Collector & District Magistrate, Ananthapuram was given date & time for conducting the Public Hearing on **29.06.2023 @ 11:00 AM near the existing plant premises** vide Note orders dt:16.05.2023 with a request to Joint Collector & Addl., District Magistrate, Ananthapuramu to attend the Proposed Public Hearing.
- g) Also, as per the EIA Notification 14.09.2006 mentioned at Serial No.3.0, this office has requested the Member Secretary, APPCB, Board office, Vijayawada, Andhra Pradesh for fixation the date, time and venue for proposed Public Hearing of M/s. Suguna Sponge & Power Private Ltd., vide email dt:16.05.2023. The Member Secretary, APPCB, Board office, Vijayawada was finalized the date, time and venue for proposed Public Hearing vide note orders dt:19.05.2023 which was received by this office on 22.05.2023.


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A.P. Pollution Control Board
Regional Office, Anantapuramu

- h) Also, as per the EIA Notification 14.09.2006 mentioned at Serial No.3.2, the Public Hearing notification was issued on 27.05.2023 in one major National Daily and one Regional vernacular Daily i.e., The New Indian Express and Sakshi Paper for obtaining Public Responses with a minimum notice period of 30(thirty) days.
- i) Subsequently, the APPCB, Regional office, Ananthapuramu vide letters dt:20.06.2023 for conducting of TOM TOM in the Bhogasamduram (V), Tadipatri (M), Ananthapuramu District and surrounding nearby villages. Also, this office has requested the Superintendent of Police, Ananthapuramu for Police Protection during the proceedings of the Environmental Public Hearing.
- j) The Proposed Public Hearing was conducted on 29.06.2023 Under the Chairmanship Joint Collector & Addl., District Magistrate, Ananthapuramu per the EIA Notification 2006 with the arrangements of Videography for the entire proceedings. The Minutes of the Environmental Public Hearing meeting was submitted to the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi for examination of the proposal for taking further necessary action.
- k) Subsequently, the industry has obtained Environmental Clearance from MoEF&CC, GOI, New Delhi, vide order dt:05.02.2024 for expansion of Steel Plant-DRI Kilns (Sponge Iron from 57,750 TPA to 2,88,750 TPA), Induction Furnaces along with CCM&LRF (Hot Billets / Billets / Ingots from 26,400 TPA to 2,97,000 TPA), WHRB based Power Plant from 4 MW to 22 MW, AFBC based Power Plant from 4 MW to 16 MW, Establishment of New Pellet Plant (0.6 MTPA), Gasifier for Pellet Plant (21,000 Nm³/hr), Rolling Mills (TMT bars / Structural Steel) - 3,30,000 TPA, New Brick Manufacturing unit 33,000 Bricks/ day) at Bhogasamudram (V), Tadipatri (M), Ananthapuramu District.
7. It is to submit that, the applicant/petitioner i.e., Sri Kambala Ramanjineyulu has submitted *withdrawn request of Original application filed before the Tribunal*.
8. This further report is submitted to the Hon'ble NGT in due compliance of the directions issued by this Hon'ble Tribunal. The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Dated at Ananthapuramu, A.P. on this the 07th day of July, 2026.

Date: 07.07.2026
Place: Anantapuramu

M. Sankala
For Andhra Pradesh Pollution Control Board,
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Anantapuramu

Item No.01:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No. 61 of 2026 (SZ)

IN THE MATTER OF:

Kambala Ramanjineyulu,
Anantapuramu.

...Applicant(s)

Versus

State of Andhra Pradesh,
Through the Chief Secretary
and Ors.

...Respondent(s)

Date of hearing: 16.04.2026



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): M/s A. Ramesh Kumar & Subha Natarajan.

For Respondent(s): Mr. K. Ravindranath for R1, R3, R4 & R5.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Mr. K. Ravindranath accepts notice on behalf of Respondent Nos.1, 3, 4 & 5.
3. Post the matter on 14.07.2026. In the meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.61/2026 (SZ)
16th April, 2026. NS.



Symbol of Strength

An ISO 9001:2015 Co.

Sugna Sponge & Power Private Limited

Regd. Off.: Plot No. 76, Northern Part, Beside Vemireddy Enclave,
Road No. 12, Banjara Hills, Hyd - 034 T.S., (India)

T: 040 - 2766 4502 F: 040 - 2766 3527 E: ssplfactory@sugnatmt.com

CIN: U27205TG2019PTC131096 GST No. : 37ABBCS7032H1ZC

Date: 18/05/2026

To,

The Chairman, Andhra Pradesh Pollution Control Board

Parayavaran Bhavan, APIIC Colony Road,
Gurumanak Colony, Autonagar,
Vijayawada - 520007.

Subject: Intimation regarding withdrawal of O.A. No. 61 of 2026 before Hon'ble NGT,
Chennai

Sir/Madam,

With reference to O.A. No. 61 of 2026 pending before the Hon'ble National Green Tribunal, Chennai (Southern Zone), filed by Mr. Kambala Ramanjineyulu against various respondents including M/s Sugna Sponge & Power Pvt. Ltd., we wish to submit that the Applicant has voluntarily decided to withdraw the said Original Application.

The Applicant has already issued and signed a Withdrawal Letter dated 08/05/2026 addressed to his Counsel requesting withdrawal of the proceedings before the Hon'ble Tribunal.

The Applicant, Mr. Kambala Ramanjineyulu, has also communicated the said Withdrawal Letter to all concerned departments including our company. A copy of the same is enclosed herewith for your kind reference and record.

In view of the withdrawal of the Original Application by the Applicant himself, it is requested that no further action/proceedings may kindly be pursued in the matter unless otherwise directed by the Hon'ble Tribunal.

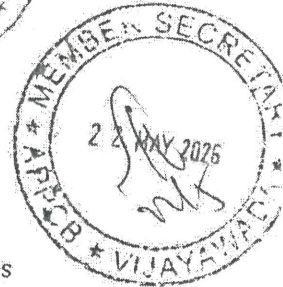
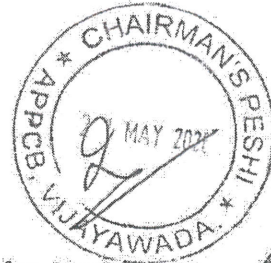
Thanking You,

Yours faithfully,

For M/s Sugna Sponge & Power Pvt. Ltd.

Authorized Signatory

Encl: Copy of Withdrawal Letter dated 08/05/2026



Letter of Withdrawal

Date: 08-05-2026

To,
 A Ramesh Kumar,
 Rk Legal, Advocates & Consultants,
 340, New Law Chambers,
 2ND Floor, High Court,
 Chennai – 600104
 Call: 9600046359
 Email: rk@rklegaloffice.com
 Web: www.rklegal.com

@@@@@@

Sub: Request for withdrawal of proceedings before the NGT, Chennai – Reg.

Respected Sir,

You will recall that, your kind selves were please to file an Application, O.A. No. 61 of 2026 on the file of the Honourable National Green Tribunal, Chennai (Southern Zone), seeking revocation of the Environmental Clearance granted to M/s Sugna Sponge & Power Pvt. Ltd under a bonefide impression that the same is not valid.

Upon verification of the records and after obtaining further legal advice from my area and also from the friends and well-wishers, it has to my light that the matter as is instituted before the said Tribunal cannot be effectively pursued, as the allegations made therein are factually incorrect and the application is also barred by limitation. In view of the same, I am of the considered opinion that I should withdraw the O.A. filed before the said Tribunal.

In view of the above, the Original Application filed before the said Tribunal may be withdrawn. A copy of this is also being forwarded to all the respondents in the O.A. in the NGT.

Kindly do the needful and withdraw the O.A. forthwith before any further reports are filed by the respondents in the O.A.

Yours faithfully,


 Kambala Ramanjineyulu
 Applicant in O.A. 61 of 2026

Copy Communicated to:

1. State of Andhra Pradesh, Through the Chief Secretary, 1st Block, 1st Floor, AP Secretariat Office, Vegalapudi, Guntur – 522503, Mail: cs@ap.gov.in, Ph: 08632441024
2. Union of India, Through its Secretary, Ministry of Environment, Forest & Climate Change, Indira Parayawaran Bhavan, Jor Bagh Road, Aliganj, New Delhi – 110003, Mail: secy-moef@nic.in, Ph: +91-11-20819308.
3. State Environment Impact Assessment Authority, Rep by its Member Secretary, D.No: 33-26-14, D/2, Near Sunrise Hospital, Pushpha Hotel Centre, Chalamvari Street, A.P., Kasturibaipet, Vijayawada – 5200100, Mail: membersecy@appcb.gov.in, Ph: 08662463202
4. Andhra Pradesh Pollution Control Board, Through its Chairman, Paryavaran Bhavan, APIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada, Andhra Pradesh – 520007, Mail: chairman@appcb.gov.in, Ph: 08662463202
5. The District Collector, Near Saptagiri Circle, Anantapur – 515001, Andhra Pradesh, Mail: collector_antp@ap.gov.in, Ph: 8554275706
6. The Managing Director, M/s Sugna Sponge & Power Pvt. Ltd, Sy. No 314A to 314D & 316, Bhogadamudram V&P, Tadipatri Mandal, Anantapuramu Dist, A.P. – 515001, Mail: sugnaspongeandpower@gmail.com